

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Jammu, the 23rd November, 2020

S.O-354 Whereas, on 31-5-2020 Police Budgam received reliable information about the movement of terrorists in Wathoora & Dooni Wari area of District Budgam. Subsequently nakas were established in the area; and

2. Whereas, during checking, Police intercepted a scooty without registration number and arrested two terrorists namely Mudasir Fayaz Mir S/O Fayaz Ahmad Mir R/O Tangwar and Danish Ahmad Sheikh S/O Feroz Ahmad Sheikh R/O Gopalpora and recovered 01 Hand Grenade, 50 Thousand Indian Currency, 01 JeM Matrix from their possession

3. Whereas, one vehicle (Ford Figo) bearing registration No. JK05D-5835 was also intercepted by the said naka party and during checking of the vehicle, Police arrested four persons (1) Mohd Issaq Bhat S/O Bashir Ahmad R/O Narvaw Shopian, (2) Shabir Ahmad Ganie S/O Mohd Maqbool R/O Sheikh Pora Wathoora, (3) Sageer Ahmad Paswal S/O Nazir Ahmad Paswal R/O Amroohi Karnah & (4) Arshid Ahmad Thoker S/O Mohd Rafiq R/O Kariwah Manloo, Shopian and recovered 01 Pistol with Magazine and 04 Rounds,

Heroin like substance -01 Kg, Indian currency 1.5 lacs from the possession of terrorist Sageer Ahmad Paswal; and

4. Whereas, a Case FIR No. 82/2020 U/S 17,18,19,20,23 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Chadoora and investigation was set into motion; and

5. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

6. Whereas, during investigation of the case the accused Mudasir Fayaz disclosed that he deposited an amount of Rs. 1.2 lacs in the account belonging to accused Basharat Ali Paswal S/O Mohd Sadiq R/O Parada Karnah on the directions of JeM terrorist namely Mushtaq Ahmad Ganie S/O Mohd Kamal Ganie R/O Wathoora (lodged in Central Jail Srinagar) for purchase of arms/ammunition and Heroine; and

7. Whereas, during investigation the accused Basharat Ali Paswal was arrested and he disclosed that he alongwith accused Sageer Ahmad Paswal had received a packet of Narcotic substances and arms/ammunition from accused Ab. Razak Mugal S/O Mushtaq Mugal R/O Prada on the directions of accused Mushtaq Ahmad Ganie and handed over the consignment to accused Danish Ahmad Sheikh; and

8. Whereas, during investigation it was revealed that the accused persons namely (1) Mudasir Fayaz Mir, (2) Danish Ahmad Sheikh, (3) Mohd Issaq Bhat, (4) Shabir Ahmad Ganie, (5) Sageer Ahmad Paswal, (6) Arshid Ahmad Thoker were working as terror associates of banned JeM outfit and were raising funds for the terrorists; and

9. Whereas, during investigation the accused persons were found dealing with Narcotic drugs/Psychotropic substances and the cash recovered from possession of the accused persons was intended to be utilized for the purpose of terrorism and enhancing the terrorist activities in the District; and

10. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each accused of Unlawful Activities (Prevention) Act, 1967:-

S.NO	Name of accused person	Offence
01	Mudasir Fayaz Mir S/O Fayaz Ahmad Mir R/O Tanghar Kralpora	17, 18, 19, 20, 23 ULA (P) Act,
02	Danish Ahmad Sheikh (CCL) S/O Feroz Ahmad Sheikh R/O Gopalpora Chadoora	
03	Mohd Issaq Bhat S/O Bashir Ahmad R/O Narvaw Saidpora, Shopian	
04	Shabir Ahmad Ganie S/O Mohd Maqbool R/O Sheikhpura Wathoora	

05	Sageer Ahmad Paswal S/O Nazir Ahmad Poswal R/O Amroohi Karnah	
06	Arshid Ahmad Thokar S/O Mohd Rafiq R/O Karaivah Manloo Shopian	
07	Basharat Ali Poswal S/O Mohd Sidiq Poswal R/O Prada Karnah	
08	Abdul Razaq Mugal S/O Mushtaq Ahmad Mugal R/O Prada Karnah	
09	Mushtaq Ahmad Ganai @ R.K S/O Mohd Kamal Ganai R/O Wathoorah Chadoora	17, 18, 20 ULA (P) Act,

11. Whereas, the accused Ab. Razaq Mugal figuring at S.No. 08 above has absconded and proceedings U/S 299 Cr.PC have been initiated against him; and

12. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

13. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of

law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 17,18,19,20,23 ULA (P) Act, in the case FIR No. 82/2020 of Police Station Chadoora.

By order of the Government of Jammu & Kashmir.

Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/183/S/2020

Dated: 23-11-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.
23/11